

DIVISION BENCH  
COURT - II

**O-201**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/176(KB)2018  
IA(I.B.C)/885(KB)2022, IA(I.B.C)/1617(KB)2023,  
IA(I.B.C)/1618(KB)2023, IA(I.B.C)/2074(KB)2023,  
IA(I.B.C)/723(KB)2023, IA(I.B.C)/712(KB)2023,  
IA(I.B.C)/738(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	STATE BANK OF INDIA VS IMPEX METAL & FERRO ALLOYS LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Mr. Zeeshan Haque, Advocate ] For the Applicant—IA No. 2074 of 2023-  
Ms. Tanvi Luhariwala, Advocate,  
Mr. Supriyo Gole, Advocate.  
Ms. Madhuja Barman, Advocate

Mr. Rahul Auddy, Adv., ] for the Liquidator  
Mr. A. Gooptu, Adv.  
Samir Kumar Bhattacharyya, Liquidator

Mr. S. Sharma, Adv. ] for Respondent No. 1  
Mr. Rishav Dutt, Adv.  
Mr. S. Mitra.

Mr. Zeeshan Haque, Adv. ] For Applicant in IA(I.B.C)/2074(KB)2023  
Ms. Tanvi Luhariwala, Adv.  
Mr. Supriyo Gole, Adv.  
Ms. Madhuja Barman, Adv.

**ORDER**

1. Learned Counsel for the parties present.

MJ

2. It is stated that copy of the Reply Affidavit has not been provide to the Petitioner, let the same be provided to the Petitioner in course of this week.
3. An adjournment is sought for on behalf of the Ld. Sr. Counsel Mr. Joy Saha.
4. In view of such, list this matter for arguments **on 17.05.2024.**

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**